

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

(4)

R.P.NO. 89/95
in
C.P.NO. 65/95
in
OA.NO. 246/95

Mrs.A.K.Deshpande & Anr. ... Applicants

V/S.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri P.P.Srivastava

Tribunal's Order by Circulation
(PER: P.P.Srivastava, Member (A))

Dated: 25.9.95

This Review Petition is for reviewing our orders in Contempt Petition No. 65/95. The Contempt Petition was disposed of by the Tribunal by its order dated 2.6.1995 and the contempt petition was dismissed on merit. In the review petition the petitioners have brought out that the respondents have failed to issue separate orders of termination and therefore it is clear violation of the order dated 20.3.1995 disposing of the OA.No.246/95. The petitioners have also brought out that the applicants never received four weeks salary at the time of the termination of their services, i.e. on 3rd April, 1995.

2. In this review petition the petitioners have not brought out any error in the judgement on the face of the records nor they have brought out any new material which would warrant any review of our orders. The arguments which have been brought out in the review petition were already considered before passing the order in the contempt petition and therefore we see no reason to review the order already passed in the contempt petition. The review petition, therefore, is accordingly dismissed.


(P.P.SRIVASTAVA)
MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN